



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G. O. (Rt.) No. 743/2018/LBR.

*Thiruvananthapuram, 22nd June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, PVS Memorial Hospital Private Limited, Ernakulam, Kaloor, Kochi-682 017 and the workman of the above referred establishment Sri Subash V. Rajan s/o V. K. Rajan, Velipparambil House, Shine Road, Vyttila, Ernakulam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the termination of employment to Sri Subash V. Rajan, Night Receptionist, PVS Memorial Hospital Private Limited, Ernakulam by the management of PVS Memorial Hospital Private Limited, Ernakulam is justifiable or not? If not what are the reliefs he is entitled to get?

(2)

G. O. (Rt.) No. 771/2018/LBR.

*Thiruvananthapuram, 28th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Regional Manager, Naveen Security Service, A.K.G. Nagar, Panchami House (House No. 105), Pangappara P. O., Thiruvananthapuram (2) The Chief Security Officer, Technopark, Park Centre, Kazhakkuttom, Kazhakkuttom P. O., Thiruvananthapuram and the workman of the above referred establishment Sri N. Jyothi Basu, Ambika Bhavan, T.C. 80/2978, Madhavapuram, Veli TTP—P. O., Thiruvananthapuram-21 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

The denial of employment to Sri N. Jyothibasu, Security Supervisor at Technopark, Thiruvananthapuram employed through Naveen Security Services by its Management is justifiable? If not what relief he is entitled to get?

(3)

G. O. (Rt.) No. 772/2018/LBR.

*Thiruvananthapuram, 28th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Aneesh Rajendran, Proprietor, Kairalkadai, Kaithamukku, Petta P. O., Thiruvananthapuram-695 074 and the workman of the above referred establishment Sri B. Narayanapillai, Aneesh Bhavan, Cheeranikkara, Cheeranikkara P. O., Vembayam, Thiruvananthapuram-695 615 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employments and service benefits to Sri B. Narayanapillai, Cashier at Kairalkadai, Kaithamukku by its management is justifiable? If not what reliefs he is entitled to get?

(4)

G. O. (Rt.) No. 773/2018/LBR.

*Thiruvananthapuram, 28th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Kerala State Farming Corporation Ltd., Vettithitta P. O., Piravanthur, Alimukku, Punalur-689 696 and the workmen of the above referred establishment represented by Sri P. S. Cheriyan, General Secretary, Plantation Employees Union (C.I.T.U.), C.I.T.U. Office, Punalur P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the repeated disciplinary proceedings taken against Sri Sundaran, Field Officer by the management, Kerala State Farming Corporation, Punalur amounts to unfair labour practice and victimisation? If yes, what relief the worker is entitled to?

(5)

G. O. (Rt.) No. 775/2018/LBR.

*Thiruvananthapuram, 28th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, G4S Secure Solutions (India) Private Limited, Anupama, T.C. 16/1800, Kukkiliyar Lane, Jagathy, Thiruvananthapuram and the workman of the above referred establishment Sri N. K. Suresh, Pottakkaravila Veedu, Thalayil, Aralumoodu P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment and service benefits to Sri N. K. Suresh, Security Guard at G4S Secure Solutions (India) Private Limited by its management is justifiable? If not what relief he is entitled to get?

By order of the Governor,

LOLA, P.,  
Deputy Secretary to Government.